

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA/021/00911/2019

Date of Order : 16-10-2019

Between :

A. Rajagopala Rao, Aged 56 years,
S/o A.Appa Rao,
Chief Catering Inspector, Group 'C',
Sr.DCM/O/Nanded, South Central Railway,
Nanded Division, Nanded-431 601,
R/o Flat No. G-01, Mourya Apartment,
Jayanagar, NDanded-431 605.

....Applicant

AND

1. Union of India,
Rep by The General Manager,
South Central Railway,
Secunderabad – 500 025.
2. The Principal Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad – 500 025.
3. The Divisional Railway Manager,
South Central Railway,
Nanded Division, Nanded – 431 601.
4. The Senior Divisional Finance Manager,
South Central Railway,
Nanded Division, Nanded – 431 601.
5. The Senior Divisional Personnel Officer,
South Central Railway,
Nanded Division, Nanded – 431 601.

...Respondents

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Counsel for the Applicant: Mr. M. Bhaskar

Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

Heard Mr. M. Bhaskar, learned counsel for the applicant and Mrs. Vijaya Sagi, learned Standing Counsel for Respondents.

2. The prayer of the applicant is to grant promotional pay and allowances from 02-11-2017 in PB-2 + GP 4600 in Level-7 of Pay Matrix on actual basis and on proforma basis with effect from 01-01-2011. As per Office Orders No.336/2017, dated 02-11-2017 the applicant was granted promotion with effect from 01.01.2011 on proforma basis. However the counsel for the applicant states that till date this has not been implemented.

3. Subsequently the applicant has filed three representations dated 23.03.2018, 10.04.2019 and 02.08.2019. The Respondents Department has not given any reply to the three representations although there is evidence that all the three representations have been duly received by the Department.

4. Mrs. Vijaya Sagi, learned Standing Counsel for Respondents states that the applicant has also applied for Voluntary Retirement which is a separate matter.

5. In view of the above, the Original Application is disposed of with a direction to the Respondents Department to dispose of the three representations of the applicant by way of a well reasoned speaking order within a period of two months from the date of receipt of a copy of this order.

6. O.A disposed of accordingly at the admission stage without going into merits of the case. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 16th October, 2019.
Dictated in Open Court.

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